NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

15.

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA)No.296/230/HDB/2017
NAME OF THE COMPANY	India Insure Risk Management & Insurance Broking Services Pvt Ltd
NAME OF THE PETITIONER(S)	India Insure Risk Management & Insurance Broking Services Pvt Ltd
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D.v.M. hopal.	PCS HOA	d v mgop al Ognoùl. Can 9849153690	Dry Loft:

Counsel for Respondent(s):

	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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ORDER

Heard Mr. D.V.M. Gopal, learned PCS for Petitioner. None appeared for the Respondent.

The learned counsel prayed for issue of Newspaper advertisement calling objections from the public, stake holders and Financial Creditors etc, in Mana Telangana and Financial Express Newspapers. The Applicant is accordingly permitted to issue newspaper advertisement calling objections. The learned counsel is directed to comply with the objections in this regard.

Post the matter on 05.03.2018.

MEMBER (Tech)

MEMBER (Judl)